applications by M.Ps and M.L.As etc. is not required w.e.f. 1st Nov. 1985.

(b) Number of applications received by Regional Passport Office; Ahmedabad for issue of passports during April-June, 1986 is given below:—

April — 7520

May — 5646

June — 8066

(c) Number of passports issued during these months is as follows:

April — 9231

May — 8258

June — 10014

- (d) 9136 passport applications as on 30.6.1986.
- (e) As delay in the issue of passports is generally caused by non-receipt of police clearance reports from the local authorities the RPO has been instructed to remind the police authorities if the police clearance reports are not received within 45 days. The Director General of Police in each state is being requested to issue suitable instructions to the District Police Authorities to expedite police clearance reports within a maximum period of one month, after receipt of personal particular forms from the Passport Offices. The RPO has also been directed to keep close liaison with the local police authorities for expediting police clearance reports in respect of passport applicants.

Attack on Indian Embassy in Santiago (Chile)

1202. SHRI P.M. SAYEED: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether some people occupied Indian Embassy at Santiago on 20th May, 1986 to lodge a protest against some police action in the city;
 - (b) if so, the details of the incident; and

(c) the action taken by Government of India in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) to (c). On 20th May, 1986, at about 11.30 a.m. five persons belonging to a social organisation called 'Co-ordinado Metro-politana de Pobladores' (Metropolitan Coordinator of Settlers) entered our Chancery premises. They handed a memorandum protesting recent searches by local military and police authorities of working class areas in Santiago and requested the Ambassador, as Representative of the Government of India which is Chairman of NAM, to issue a declaration condemning the Pinochet Government for its policies of repression. Our Ambassador replied that he was not authorised to make any such declaration. The visitors left the Chancery after five hours. Their behaviour was throughout peaceful, respectful, wellmannered and amenable to reason.

Indo-USSR Chamber of Commerce and Industry

- 1203. SHRI P. M. SAYEED: Will the Minister of COMMERCE be pleased to state:
- (a) whether Indo-USSR Chamber of Commerce and Industry have been set up;
- (b) if so, the main activities and objectives for which the Chamber has been set up;
- (c) whether private industrial houses and export-import business houses would be directly involved; and
- (d) if so, the details in regard to the actual working of the Chamber?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT): (a) to (d). A society with the name 'The India-USSR Chamber of Commerce and Industry' has been set up under the Societies Registration Act, 1860. According to its Memorandum of Association, it has been set up primarily to promote trade and economic relations between India and the USSR. The membership of the Society, which would be managed by a Governing body is open to all individuals.